

ITEM NO.301

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) NO. 1820-1822/2017
IN CONMT.PET.(C) NO. 413/2012
IN C.A. NO. 9833/2011

SECURITIES AND EXCHANGE BOARD OF INDIA

PETITIONER(S)

VERSUS

SUBRATA ROY SAHARA AND ORS. & ORS.

RESPONDENT(S)

[ONLY I.A. NOS. 63099/2025, 74972/2025, 74974/2025, 165933/2025, 165935/2025 IN CONMT. PET (C) NO. 1820-1822/2017 AND I.A. NOS. 232665/2025, 233167/2025, 232892/2025, IA. NO. 4271/2025, 182815/2024, 260221/2025, 260224/2025, 260233/2025, 260226/2025, 257933/2025, 257934/2025, 260259/2025, 258194/2025, 258195/2025, 58639/2025, 58641/2025, 103083/2025, 103084/2025, 103086/2025, 131753/2025, 131754/2025, IN CONMT PET (C) NO. 412/2012 AND I.A. NO. 23883/2024 IN CIVIL APPEAL No. 7152-7153 of 2016 ARE LISTED UNDER THIS ITEM].....

Mr. Shekhar Naphade, Sr. Advocate (Amicus Curie) Ms. Fauzia Shakil, AOR

- IA No. 260259/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 103086/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 258195/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 74974/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 63099/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 58641/2025 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 165935/2025 - CLARIFICATION/DIRECTION
- IA No. 103084/2025 - EXEMPTION FROM FILING O.T.
- IA No. 257934/2025 - EXEMPTION FROM FILING O.T.
- IA No. 58639/2025 - INTERVENTION APPLICATION
- IA No. 258194/2025 - INTERVENTION APPLICATION
- IA No. 103083/2025 - INTERVENTION APPLICATION
- IA No. 257933/2025 - INTERVENTION/IMPLEADMENT
- IA No. 74972/2025 - INTERVENTION/IMPLEADMENT
- IA No. 165933/2025 - INTERVENTION/IMPLEADMENT
- IA No. 131754/2025 - INTERVENTION/IMPLEADMENT
- IA No. 131753/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH

CONMT.PET.(C) No. 412/2012 In C.A. No. 9813/2011 (XVII)

IA No. 260226/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 260224/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 232892/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 232665/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 260233/2025 - INTERVENTION/IMPLEADMENT
IA No. 260221/2025 - INTERVENTION/IMPLEADMENT
IA No. 233167/2025 - INTERVENTION/IMPLEADMENT
IA No. 4271/2025 - MODIFICATION
IA No. 182815/2024 - MODIFICATION OF COURT ORDER

C.A. No. 7152-7153/2016 (XVII-A)
FOR APPLICATION FOR SETTLEMENT ON IA 23883/2024
IA No. 23883/2024 - APPLICATION FOR SETTLEMENT

Date : 17-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE M.M. SUNDRESH

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Ms. Tasmiya Taleha, Adv.

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Mr. Yashwant Sanjenbam, Adv.
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Mr. Anurag R., Adv.
Mr. Manish Kumar, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Mr. Shekhar Naphade, learned Amicus Curie, has filed a note.
2. Mr. Tushar Mehta, learned Solicitor General, appearing for Union of India and Mr. Kapil Sibal, learned senior counsel appearing on behalf of the Sahara, seeks four weeks' time to file a response to the note. In addition, learned Solicitor General request for impleading the Ministry of Cooperation as a party respondent, inasmuch as various cooperative societies are also involved in the matter.
3. Let Ministry of Cooperation be made a party respondent. Cause title be amended accordingly.
4. Learned Amicus Curiae submits that after the responses are filed by the Union of India and Sahara, he will be required to file further note.
5. Response to the note of learned Amicus Curiae be filed by the Union of India and Sahara within a period of four weeks' from today.
6. Learned Amicus Curiae shall file a note to the responses so filed, within a period of two weeks thereafter.
7. List after six weeks.

8. Learned Amicus Curiae is requested to furnish the soft copy of the note(s) to the Registry. All those parties, who are interested in getting the note, the same shall be supplied to them by the Registry.

(POOJA SHARMA)
AR-CUM-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR